

The names of the rivers development of which is being undertaken by NRCP are: Godavari, Yamuna, Mandovi, Sabarmati, Mindhola, Damodar, Subarnarekha, Pennar, Bhadra, Tungabhadra, Cauvery, Tunga, Pamba, Betwa, Tapti, Wainganga, Mandakini, Narmada, Khan, Chambal, Beehar, Kshipra, Krishna, Panchganga, Tapi, Diphu and Dhansiri, Brahamini, Mahanadi, Satluj, Beas, Ghaggar, Rani Chu, Adyar, Cooum, Vaigai, Vennar, Tamrabarani, Musi, Gomti, and Mahananda.

Development of river Ganga is being implemented by National Ganga River Basin Authority, and a provision of Rs. 355 crore is envisaged in the financial year 2014-15.

For development of rivers other than Ganga, a provision of Rs. 195.74 crore is envisaged in the financial year 2014-15 for implementation under National River Conservation Plan (NRCP). However, the subsequent river-wise allocation of funds under NRCP is to be done internally by Ministry of Environment & Forests.

#### **Development and rejuvenation of Ganga**

†638. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the quantum of amount provisioned by Government for the development and the rejuvenation of river Ganga;

(b) whether the Ministry would initiate legal action against the industrial units, States and cities which discharge their drains in the Ganga;

(c) if so, the details of the persons against whom legal action has been taken/notices have been served, so far; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) During Twelfth Plan, outlay for ₹ 2200 crore has been provisioned for National Ganga River Basin Authority (NGRBA), which has been entrusted with the work of controlling pollution in the river Ganga.

Further, Government is giving special emphasis on rejuvenation of River Ganga.

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†Original notice of the question was received in Hindi.

Consultation with different stakeholders *viz.*, Ministries such as Ministry of Environment and Forest; Water Resources, Ganga Rejuvenation and River Development; Urban Development; Tourism; Shipping; Drinking Water Supply and Sanitation; Rural Development, etc., as well as academics, technical experts and NGOs associated with cleaning of Ganga, is in progress. Crystallisation of action plan, including framing of its salient features, time line and likely expenditure would be known only after the finalisation of the action plan for cleaning of River Ganga. This would include issues of ecological flow in River Ganga as also curbing of pollution.

(b) to (d) Ministry of Environment and Forest have informed that the State Pollution Control Boards (SPCBs) are required to implement the effluent discharge standards by the industries. Action is to be taken against the defaulting industries by the SPCBs under powers delegated to them by the Central Government under relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986.

Further, efforts made by the Government for management of Industrial Pollution affecting Rivers includes notifying industry specific effluent standards. The Ministry of Environment and Forest has identified 764 Grossly Polluting Industries (GPIs) discharging 501 million litres per day (mld) of wastewater into Ganga and its major tributaries. 704 industries have been inspected Under NGRBA programme by the NGRBA Cell, CPCB till May, 2014. Directions have been issued to 165 industries, of which 48 are the closure directions under Section-5 of E(P) Act, 1986.

Government is also promoting setting up of Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs) and Environmental Surveillance of industries by CPCB, State Pollution Control Boards and Pollution Control Committees.

#### **Financial assistance under AIBP**

639. SHRI DILIPBHAI PANDYA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has received letters from the Chief Minister of Gujarat for considering DDP areas for financial assistance under AIBP; and

(b) if so, what steps Government proposes to take to fulfil the said request?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir.